IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP(IB) No. 283/Chd/HP/2018

Under Section 9 of the Insolvency and Bankruptcy Code, 2016.

In the matter of:

Allcargo Logistics Limited,

having its registered office at 6th Floor, Avvashya House, CST Road, Kalina, Santacruz (East), Mumbai-400098

... Applicant-Operational Creditor

Vs.

Inox Wind Limited,

having its registered office at Plot No. 1, Khasra Nos. 264 to 267, Industrial Area Village Basal Una, Himachal Pradesh-174303 And Corporate Office at: Inox Towers, 17, Sector 16-A, Noida-201301, Uttar Pradesh.

...Respondent-Corporate Debtor

Order dated: 01.11.2018

Coram: Hon'ble Mr. Justice R.P. Nagrath, Member(Judicial).

Hon'ble Mr. Pradeep R. Sethi, Member(Technical)

For the petitioner : Mr. Rohan Mittal, Advocate.

ORDER (Oral)

At the very outset, the learned counsel for the petitioner seeks and is permitted to withdraw the instant petition as the matter is stated to have been settled. Dismissed as withdrawn without liberty to file a fresh petition on the same cause of action.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

Sd/-(Pradeep R. Sethi) Member (Technical)

November 01, 2018 saini